



**Telangana Public Employment (Regulation of age of Superannuation)  
(Amendment), Act, 2014**

Act 4 of 2019

Amendments appended: 6 of 2019, 15 of 2020, 3 of 2021, 10 of 2024

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(3) The service conditions of the employee of State Cadre / Multi-zonal Cadre working provisionally in the State of Andhra Pradesh and finally allotted by the Government of India under sub-section (2) of section 77 of the said Act, 2014 to the State of Telangana shall be governed by the relevant laws / rules of the State of Telangana on such final allotment.”.

**T. NARAYANA REDDY,**  
Secretary to Government (I/c),  
Law Department.

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**ఆంధ్రప్రదేశ్ రాజపత్రము**  
**THE ANDHRA PRADESH GAZETTE**  
**PART IV-B EXTRAORDINARY**  
**PUBLISHED BY AUTHORITY**

**NO. 4] HYDERABAD, FRIDAY, JUNE 27, 2014**

**ANDHRA PRADESH ACTS, ORDINANCES AND  
REGULATIONS ETC.**

The following Act of the Andhra Pradesh Legislature received the assent of the Governor on the 27th June, 2014 and the said assent is hereby first published on the 27th June, 2014 in the Andhra Pradesh Gazette for general information:-

**ACT No. 4 OF 2014.**

**AN ACT FURTHER TO AMEND THE ANDHRA  
PRADESH PUBLIC EMPLOYMENT (REGULATION  
OF AGE OF SUPERANNUATION) ACT, 1984.**

Be it enacted by the Legislature of the State of Andhra Pradesh in the Sixty-fifth Year of the Republic of India, as follows:-

1. (1) This Act may be called the Andhra Pradesh Public Employment (Regulation of Age of Superannuation) (Amendment) Act, 2014.

(2) It shall be deemed to have come into force on the 2nd June, 2014.

2. In the Andhra Pradesh Public Employment (Regulation of Age of Superannuation) Act, 1984, (hereinafter referred to as principal Act) in section 3,-

(1) for sub-section (1), the following sub-section shall be substituted, namely:-

“(1) Every Government employee shall retire from service on the afternoon of the last day of the month in which he attains the age of sixty years.”

(2) In sub-section (3), under Explanation II, in clause (a), for the words “fifty eight or sixty years, as the case may be”, the words “sixty years” shall be substituted.

(3) in sub-section (4), in clause (a), for the words “fifty eight years”, the words “sixty years”, shall be substituted.

3. In the principal Act, after section 3 so amended, the following new section shall be inserted, namely:-

“Savings. 3A. subject to the provisions of section 3,-

(1) A Government employee belonging to the State Cadre/Multi-zonal Cadre and who by general or

specific order of the Government of India under sub-section (1) of section 77 of the Andhra Pradesh Reorganisation Act, 2014, and serving provisionally in connection with the affairs of the State of Telangana, and if he is finally allotted to the State of Andhra Pradesh by the Government of India under sub-section (2) of section 77 of the said Act, 2014 shall be deemed to be continuously serving in the State of Andhra Pradesh.

(2) A Government employee belonging to the State Cadre / Multi-zonal Cadre falling in the territories of both the State of Andhra Pradesh and the State of Telangana, who by a general or a specific order of the Government of India under sub-section (1) of section 77 of the said Act, 2014, is serving provisionally and retires on attaining the age of fifty eight years and on his final allotment, subsequently to the State of Andhra Pradesh by the Government of India under sub-section (2) of section 77 of the said Act but before attaining the age of sixty years, shall be re-inducted into service / post with effect from the date of his final allotment to the State of Andhra Pradesh without break in service:

Provided that an employee who attained the age of sixty years before the final allotment to the State of Andhra Pradesh by the Government of India, the service rendered in the State of Telangana till the date of his retirement shall be considered notionally as if, he has rendered service in the State of Andhra Pradesh for the purpose of calculation of his pensionary benefits.

R.N.I. No. TELMUL/2016/73158  
HSE No. 1051/2020-2022

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No. 15] HYDERABAD, SATURDAY, SEPTEMBER 19, 2020.

**TELANGANA ACTS, ORDINANCES AND  
REGULATIONS ETC.**

The following Act of the Telangana Legislature, received the assent of the Governor on the 19th September, 2020 and the said assent is hereby first published on the 19th September, 2020 in the Telangana Gazette for general information:-

**ACT No. 15 OF 2020.**

**AN ACT FURTHER TO AMEND THE TELANGANA  
PUBLIC EMPLOYMENT (REGULATION OF AGE OF  
SUPERANNUATION) ACT, 1984.**

Be it enacted by the Legislature of the State of Telangana in the Seventy-first Year of the Republic of India as follows:-

1. (1) This Act may be called the Telangana Public Employment (Regulation of Age of Superannuation) (Amendment) Act, 2020.

Short  
title and  
Commen-  
cement.

[1]

A. 72 (RSN)

(2) It shall be deemed to have come into force with effect from 31st July, 2020.

**Amend-  
ment of  
Section  
3.  
Act No.  
23 of  
1984.**

2. In the Telangana Public Employment (Regulation of Age of Superannuation) Act, 1984, in section 3, in subsection (1), after the proviso thereunder, the following proviso shall be added, namely,-

“Provided further that, the teaching faculty in Ayurveda, Unani and Homeopathy Government Colleges shall retire from service on the afternoon of the last day of the month in which he/she attains the age of sixty five (65) years.”;

**Repeal  
of  
Ordi-  
nance  
No. 4 of  
2020.**

3. The Telangana Public Employment (Regulation of Age of Superannuation) (Amendment) Ordinance, 2020 is hereby repealed.

**A. SANTHOSH REDDY,**  
Secretary to Government,  
Legal Affairs, Legislative Affairs & Justice,  
Law Department.



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No. 6] HYDERABAD, WEDNESDAY, JULY 24, 2019.

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**TELANGANA ACTS, ORDINANCES AND  
REGULATIONS ETC.**

The following Act of the Telangana Legislature received the assent of the Governor on the 23rd July, 2019 and the said assent is hereby first published on the 24th July, 2019 in the Telangana Gazette for general information:-

**ACT No. 6 OF 2019.**

**AN ACT FURTHER TO AMEND THE TELANGANA  
PUBLIC EMPLOYMENT (REGULATION OF  
AGE OF SUPERANNUATION) ACT, 1984.**

Be it enacted by the Legislature of the State of Telangana in the Seventieth Year of the Republic of India as follows:-

1. (1) This Act may be called the Telangana Public Employment (Regulation of Age of Superannuation) (Amendment) Act, 2019.

Short title  
and  
commence-  
ment.

2) It shall be deemed to have been come into force with effect from 20.06.2019.

Amend-  
ment of  
section 3.  
Act No.23  
of 1984.

2. In the Telangana Public Employment (Regulation of Age of Superannuation) Act, 1984, in section 3,-

(a) to sub-section (1), the following proviso shall be added, namely,-

“provided that the Professors, Associate Professors and Assistant Professors of Government Medical Colleges, Government Dental Colleges including Semi-Autonomous and Autonomous Medical Colleges shall retire from service on the afternoon of the last day of the month in which he/ she attains the age of 65 (sixty five) years.”;

(b) in sub-section (3), in Explanation II, in clause (a), for the words “or sixty years,” the words “or sixty years or sixty five years,” shall be substituted.

Repeal of  
Ordinance  
No. 3 of  
2019

3. The Telangana Public Employment (Regulation of Age of Superannuation) (Amendment) Ordinance, 2019, is hereby repealed.

**V. NIRANJAN RAO,**  
Secretary to Government,  
Legal Affairs, Legislative Affairs & Justice,  
Law Department.



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**No. 3] HYDERABAD, SATURDAY, MARCH 27, 2021.**

**TELANGANA ACTS, ORDINANCES AND  
REGULATIONS ETC.**

The following Act of the Telangana Legislature received the assent of the Governor on the 27th March, 2021 and the said assent is hereby first published on the 27th March, 2021 in the Telangana Gazette for general information:-

**ACT No. 3 OF 2021.**

**AN ACT FURTHER TO AMEND THE TELANGANA  
PUBLIC EMPLOYMENT (REGULATION OF AGE  
OF SUPERANNUATION) ACT, 1984.**

Be it enacted by the Legislature of the State of Telangana in the Seventy-second Year of the Republic of India as follows:-

1. (1) This Act may be called the Telangana Public Employment (Regulation of Age of Superannuation) (Amendment) Act, 2021.

**Short  
title  
and  
com-  
mence-  
ment.**

**[1]**

**A. 204 (RSN)**



(2) It shall come into force on such date the State Government may, by notification in the Telangana Gazette, appoint.

**Amend-  
ment of  
Section  
3.  
(Act  
No. 23  
of 1984)**

2. In the Telangana Public Employment (Regulation of Age of Superannuation) Act, 1984, in section 3,-

(i) in sub-section (1), for the words "fifty eight years" the words "sixty one years" shall be substituted;

(ii) in sub-section (1A), for the words "sixty years" the words "sixty one years" shall be substituted;

(iii) in sub-section (2), for the words "sixty years" the words "sixty one years" shall be substituted;

(iv) in sub-section (3),-

(a) for the words "sixty years" the words "sixty one years" shall be substituted;

(b) in the Explanation-II, in clause (a), for the words "fifty eight or sixty years or sixty five years" the words "sixty one years or sixty five years" shall be substituted;

(v) in sub-section (4),-

(a) in clause (a), for the words "fifty eight years" the words "sixty one years" shall be substituted;

(b) in clause (b), for the words "sixty years" the words "sixty one years" shall be substituted.

**A. SANTHOSH REDDY,**  
Secretary to Government,  
Legal Affairs, Legislative Affairs & Justice,  
Law Department.



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**No. 10 ] HYDERABAD, TUESDAY, JULY 30, 2024.**

**TELANGANA ACTS, ORDINANCES AND  
REGULATIONS ETC.**

The following Act of the Telangana Legislature, received the assent of the Governor on the 29th July, 2024 and the said assent is hereby first published on the 30th July, 2024 in the Telangana Gazette for general information:-

**ACT No. 10 OF 2024.**

**AN ACT FURTHER TO AMEND THE TELANGANA  
PUBLIC EMPLOYMENT (REGULATION OF AGE OF  
SUPERANNUATION) ACT, 1984.**

Be it enacted by the Legislature of the State of Telangana in the Seventy-Fifth Year of the Republic of India as follows:-

1. (1) This Act may be called the Telangana Public Employment (Regulation of Age of Superannuation) (Amendment) Act, 2024.

Short  
title and  
commence-  
ment.

(2) It shall be deemed to have come into force with effect from 20th June, 2019.

Amendment  
of section 3.  
Act No. 23  
of 1984.

2. In the Telangana Public Employment (Regulation of Age of Superannuation) Act, 1984, in section 3, in sub-section (1), after the second proviso thereunder, the following proviso shall be added, namely:-

“Provided also that, the Director of Medical Education and the Additional Director of Medical Education and Principals of Medical Colleges/ Superintendents of Teaching General Hospitals shall retire from service on the afternoon of the last day of the Month in which he/she attains the age of sixty five (65) years.”.

**R. THIRUPATHI,**  
Secretary to Government,  
Legal Affairs, Legislative Affairs & Justice,  
Law Department.